

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-319-2020**

Anthony Cardozo

... **Petitioner**

*Versus*

M/s. Sweta Estates Pvt. Ltd. & Ors.

... **Respondents**

Mr. Nigel da Costa Frias, Advocate for the Petitioner.

Mr. D. J. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondents No.3, 4, 5, 6 and 7.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ**

**Date: 03<sup>rd</sup> November, 2020**

**P.C.**

Heard Mr. Nigel Da Costa Frias, the learned Counsel for the petitioner. Mr. Devidas J. Pangam, the learned Advocate General appears alongwith Ms. Ankita Kamat, the learned Additional Government Advocate for the respondents No.3, 4, 5, 6 and 7.

2. Issue notice to the remaining respondents returnable on 07.12.2020. In addition to the usual mode of service, private service is permitted.

3. In case any of the respondents wish to file any replies, they may do so by 04.12.2020 by serving advance copy of the replies upon the learned Counsel for the petitioner. Liberty is granted to the petitioner to file rejoinder, if necessary.

4. We request the Deputy Conservator Of Forests to undertake site inspection and look into the allegations of illegal felling of trees at the site. If the Deputy Conservator Of Forests finds that any illegal felling of trees is in progress, needless to add that the Deputy Conservator Of Forests or any other concerned authority will initiate action in accordance with law.

5. Stand over to 07.12.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr